

1	2	3	4	5
19.	Madhya Pradesh	#159	1,48,303	2,06,582
20.	Maharashtra	#166	2,05,749	3,22,073
21.	Manipur	-	#190	7,657
22.	Meghalaya	-	-	35,586
23.	Mizoram	19,992	21,758	47,962
24.	Nagaland	-	22,253	28,421
25.	Orissa	64,367	64,896	2,43,540
26.	Puducherry	-	-	4,088
27.	Punjab	1,20,418	1,15,484	1,38,005
28.	Rajasthan	-	1,44,491	98,575
29.	Sikkim	-	15,568	2,497
30.	Tamil Nadu	#168	3,97,235	7,90,796
31.	Tripura	16,859	15,516	32,464
32.	Uttarakhand	-	16,723	1,45,825
33.	Uttar Pradesh	1,89,585	3,02,708	5,79,690
34.	West Bengal	#86	65,773	92,326
35.	Delhi	#51	-	-
TOTAL		7,21,519	22,48,944	43,14,754

*This includes participants of rural, inter-school, north east and women competitions;

\$ Only participants of national level competitions.

(-) - Nil

Sponsorship of Dow Chemicals

1085. SHRI BAISHNAB PARIDA :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether it is a fact that the Dow Chemicals is associated with the London Olympics;

(b) whether Government has taken up the issue with the International Olympic Committee to cancel the sponsorship of Dow Chemical for the London Olympics; and

(c) if so, the reaction of the IOC to the request?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN) : (a) Yes, Sir.

(b) and (c) The Ministry of Youth Affairs & Sports has taken up the matter with the International Olympic Committee urging it to go beyond lesser considerations and in the larger interests of ideals of human rights, compassion and solidarity, cancel the sponsorship of Dow Chemicals for the London Olympics, 2012, thereby apart from assuaging the feelings of millions of people, send a strong message the world over, for upholding the noble ideals of the Olympic Movement. International Olympic Committee has replied that the IOC and London Organizing Committee of the Olympic Games (LOCOG) were aware of the Bhopal tragedy when discussing the partnership with Dow Chemicals and that the Company did not have any ownership stake in Union Carbide until 16 years after the accident and 12 years after the US \$ 470 million compensation agreement was approved by the Supreme Court of India. IOC has further mentioned that they only enter into partnerships with organizations that they believe work in accordance with the values of the Olympic Movement.

SHORT NOTICE QUESTION

Electricity Generated by NPCIL

1. SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the PRIME MINISTER be pleased to state :

(a) the action taken by Government to chalk out a plan to increase electricity generated by Nuclear Power Corporation of India Ltd. (NPCIL) as recently it has been seen that some of the foreign NGOs are misguiding local people against Nuclear Power Plants as some foreign countries desire to derail our economical growth; and

(b) the reasons for Government not identifying such anti-social activities and take criminal action against persons of our country who are participating in this activity?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) : (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) In the recent past apprehensions have been generated among the people about safety of nuclear power plants following the Fukushima accident in Japan. The national and international groups ideologically opposed to nuclear power exploited the situation by spreading misinformation. Recognising this, the Government and Nuclear Power Corporation of India Limited (NPCIL) have scaled up the public outreach activities manifold through structured awareness campaigns. The outreach programmes will be continued in a sustained manner. The public outreach programme